

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102

CP No. - 81/241/242/ND/2020
CA-310/C- V/ND/2020

IN THE MATTER OF:

Mam Chand Goel

...Applicant

Vs.

Uttar Development Private Limited & Ors

...Respondent

SECTION

U/s 241-242

Order delivered on 13.07.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Virender Ganda, Mr. Prashant, Mr. Ayandeb Mitra & Mr. Anand Singh for Petitioner 1 & 2, Mr. Arush Kumar

For the Respondent

: Adv. Gursat Singh for R-5, Mr. Siddharth Bhatli & Mr. Dhingra

ORDER

CA-310/2020:-

The present application has been filed on behalf of petitioner under Rule 11 of the NCLT Rules, 2016 praying therein for urgent hearing and listing of company petitioner no. 81/2020.

Heard, Mr. Virender Ganda for petitioner, Mr. Siddharth Bhatli for R-1, 2, 3, 4, 6 & 7 and Mr. Gursat for R-5 as well as petitioner.

Ld. Counsel for petitioner submitted that the present CA-310/2020 has been filed for early hearing of Company petition No. 81/241-242/ND/2020, so, the Company Appeal No. 81/241-242/ND/2020 may be listed for early hearing. Ld. Counsel for R-1, 2, 3, 4, 6 & 7 opposed the prayer and submitted that there is no urgency in the matter for early hearing.

Considering the submissions made on behalf of both the parties and on perusal of the averments made in the application, we think it proper to fix a date for early hearing. We hereby direct the office to list the case on **15.07.2020**. With this order, the present application **CA-310/2020 stands disposed off.**

In the meantime, all the respondents are directed to file their written submissions before the next date of hearing.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)